

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAXIMAA SYSTEMS LIMITED

RELEVANT PARTICULARS	
1.	Name of the corporate debtor MAXIMAA SYSTEMS LIMITED
2.	Date of incorporation of corporate debtor 03 rd August, 1990
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Ahmedabad, India
4.	Corporate identity number of corporate debtors L27100GJ1990PLC014129
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: B-1, Yashkamal, Tithal Road, Valsad, Gujarat, India. 396001
6.	Insolvency commencement date in respect of corporate debtor Order Pronounced on 28.11.2022 Order Received on 01.12.2022
7.	Estimated date of closure of insolvency resolution process 27.05.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Ajit Gyanchand Jain Regn No. IBBI/IPA-001/IP-P00368/2017-2018/10625
9.	Address and e-mail of the interim resolution professional as registered with the Board 204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad, Gujarat, India - 380006 Email: - ajit@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad, Gujarat, India - 380006 Email: - cirp.maximaa@gmail.com
11.	Last date of submission of claims 15.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional -----
13.	Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maximaa Systems Limited** on **28.11.2022**.

The creditors of **Maximaa Systems Limited** are hereby called upon to submit their claims with proof on or before **15.12.2022** to the interim resolution professional at the address mentioned against entry No. 10,

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.12.2022
Place: Ahmedabad



Mr. Ajit Gyanchand Jain
Interim Resolution Professional
Regn No. IBBI/IPA-001/IP-P00368/2017-2018/10625
AFA valid till 17.10.2023